

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1236/2003

Wednesday, this the 14th day of May, 2003

Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Subhash Banerjee
K-79, Sector-Xi, Noida

..Applicant

(By Advocate: Shri D.R.Gupta)

Versus

Union of India through

1. The Chairman,
Central Board of Customs & Central Excise
Dept. of Revenue, North Block
New Delhi
2. The Chief Commissioner,
Customs & Central Excise
Meerut Zone, Meerut

..Respondents

O R D E R (ORAL)

Heard Shri D.R.Gupta, learned counsel appearing
for the applicant.

2. The applicant seeks to have the order dated 29.4.2003, passed by Chief Commissioner of Customs & Central Excise, Meerut Zone transferring him from Ghaziabad to Meerut, as being violative of the standing instructions of the Government directing that husband and wife be posted at the same place. It is the applicant's plea that the respondents have discriminated him, vis-a-vis, a few other colleagues, *similarly placed* who have been retained at Noida itself. Shri Gupta points out that he has represented to the Chief Commissioner Meerut Zone for reconsideration of the transfer order.

3. In the above view of the matter, I feel that the interests of justice would be adequately met by disposing

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of the present OA at the admission stage itself even without issuing any notice, with a direction to respondent No.2 to examine the representation dated 2.5.2003 in accordance with law and the instructions on the subject and to take an appropriate ~~protection~~ ^{decision}. This exercise should be completed within two months from the date of receipt of a copy of this order. Needless to say I am expressing no opinion on the merits of the case.

(Govindan S. Tampi)
Member (A)

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